

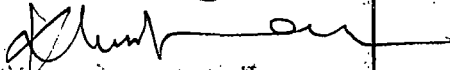
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D.No 2, 3C, 6.7, 118
17 not removed
(12)
15/12/08

OA No. (Dy. No. 588/2007)
Mukund Lal vs. UOI & Ors.

Date of Order: 17.12.2008

Neither the applicant nor ~~any~~² of his counsel is present in the Court. Even on earlier hearing also no one was present. The case was adjourned earlier on 12.05.2008 to rectify certain defects in the O.A. but this rectification is still at the same stage. The case was again adjourned on 13.10.2008 on the pretext that rectification is yet to take place. Apparently ~~since~~² (neither the applicant nor his counsel is present) it appears that the applicant is not interested in pursuing the matter; therefore, the case is dismissed in default.



[KHUSHIRAM]
MEMBER (A)

nlk

copy Received
Foreck
M (H.S. Sidhu)
Adv

(Part II and III destroyed)
In my presence on 19/12/04
under the supervision of
section officer as per
order dated 19/12/04
Section officer (Record)